

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 118/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff for procurement of 1200 MW power from ISTS-Connected Solar PV Power Projects in India under Scheme for flexibility in Generation and Scheduling of Thermal/Hydro Power Stations through bundling with Renewable Energy and Storage Power notified by Ministry of Power, Government of India vide its Gazette Notification dated 26.8.2022.

Petitioner : NTPC Limited (NTPC)

Respondents : NTPC Renewable Energy Limited and 2 Ors.

Date of Hearing : **10.4.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Ms. Priya Dhanker, Advocate, NTPC
Ms. Nehal Jain, Advocate, NTPC
Shri Anant Singh, Advocate, NTPC
Ms. Priyadarshini, Advocate, PFCCL
Ms. Jasmine Singh, Advocate, ACME Cleantech
Shri Rishab Jain, PFCCL

Record of Proceedings

Learned counsel for the Petitioner, NTPC, submitted that the present Petition had been filed seeking the adoption of tariff for the procurement of 1200 MW from ISTS connected Solar PV Power Projects under the Scheme for Flexibility in Generation and Scheduling of Thermal/Hydro Power Stations through Bundling with Renewable Energy and Storage Power dated 12.4.2022 read with the Guidelines for *Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected RE Power Projects for utilisation under scheme for flexibility in Generation and Scheduling of Thermal/ Hydro Power Stations through bundling with Renewable Energy and Storage Power* dated 26.08.2022 (“Flexibility Guidelines”) as notified by the Ministry of Power, Govt. of India. Learned counsel submitted the Commission has already considered similar matters in Petition Nos.222/AT/2023 (DVC v. ReNew Solar Power Pvt. Ltd. and Ors.) and 233/AT/2023 (NTPC Ltd. v. Solairedirect Energy India Pvt. Ltd. and Ors.) in orders dated 5.3.2024 and 17.3.2024 respectively. Learned counsel sought liberty to implead the beneficiaries/distribution licensees of its concerned thermal generating stations whose thermal generation would be getting replaced by the RE generation from the Projects of the successful bidders herein.

2. The representative of Respondent No.2, ACME Cleantech Solutions Private Limited, accepted the notice and sought three weeks to file a reply in the matter.

3. Considering the submissions made by the learned counsel for the Petitioner and the representative of the Respondent, the Commission ordered as under:

(a) The Petitioner to implead all the beneficiaries/distribution licensees of its concerned thermal generating stations whose thermal generations are to be replaced and file a revised memo of parties within a week.

(b) Admit and issue notice including to the above impleaded Respondents.

(c) The Respondents to file their reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

(d) The Petitioner to also furnish a copy of consent taken from the beneficiaries in terms of Clause 10.5 of the Flexibility Guidelines, if any, on affidavit within a week.

(e) BPC to submit the affidavit within two weeks to the effect that the bid documents are in line with the provisions of the Flexibility Guidelines and no deviation has been taken from the Bidding Guidelines.

4. The Petition will be listed for the hearing on **22.5.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)